

**THE HIGH COURT OF MEGHALAYA  
AT SHILLONG**

**NOTIFICATION**

**Dated, the 29<sup>th</sup> April, 2024**

**No. HCM.II/89/2023/Estt/24**

In continuation to this Registry's Notification No.

HCM.II/89/2023/Estt/23, dated 25.04.2024, it is hereby notified that the function of the District Case Management Committee shall include the following:-

- 1. Preparatory Stage Tasks:** The Committee, during its preparatory stage, shall complete all necessary tasks for the effective implementation of the action plan. This includes the identification of action plan cases, considering the pendency as of 31<sup>st</sup> December 2023, as well as cases that will reach an age of over 30 years by January 1, 2025, ensuring that essential steps are in place for successful implementation.
- 2. Preparation of Targeted Case Lists:** The Committee will be responsible for creating comprehensive lists of targeted cases as outlined in the action plan. These lists may categorize cases based on various criteria such as age, type (civil, criminal, LAC, MACT, POCSO, family disputes) etc. The categorization process will also involve identifying cases having interim applications pending for over three months, unready matters, and undated matters.
- 3. Regular Review and Updating:** The progress of the cases covered under action plan shall be regularly reviewed, and lists be updated regularly to reflect the status and progress of each case.
- 4. Coordination with Judicial Officers:** The Committee will coordinate with judicial officers of respective courts to ensure that the lists are utilized effectively for case management and that the prioritized cases are given the necessary attention.
- 5. Engage with duty holders:** The Committee shall formulate a plan to engage regularly with the bar association, and related stakeholders. This engagement is essential for understanding broader challenges in case management and for soliciting collaborative support.
- 6. Feedback and Adjustments:** The Committee will also seek feedback on the effectiveness of the lists and other steps in managing the caseload and will make adjustments as necessary based on this feedback and regular evaluations.

  
**REGISTRAR GENERAL**

**Memo. No. HCM.II/89/2023/Estt/24-A**

**Dated, the 29<sup>th</sup> April, 2024**

Copy to:-

1. The Registrar-cum-PPS, High Court of Meghalaya, for favour of His Lordships kind information.
2. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya for favour of His Lordships kind information.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, Judge, High Court of Meghalaya, for favour Of His Lordship's kind information.
4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, Judge, High Court of Meghalaya, for favour of His Lordships kind information.
5. All District & Sessions Judges, Meghalaya.
6. The, Registrar (Administration), High Court of Meghalaya, Shillong for favour of kind information.
7. The Registrar (Judicial Service), High Court of Meghalaya, Shillong, for favour of information.
8. The Joint Registrar (Listing), High Court of Meghalaya, for favour of kind information.
9. The System Analyst, High Court of Meghalaya, for uploading the same in the official website.
10. Office file.

  
**REGISTRAR GENERAL**

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29/4/24